### NATIONAL COMPANY LAW TRIBUNAL NEW DELHI BENCH

CP No. 46 (ND)/2016

CORAM:

## PRESENT: SH. S. K. MOHAPATRA HON'BLE MEMBER(T)

#### SMT. INA MALHOTRA HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.10.2017

NAME OF THE COMPANY: Sh. Prabhadit Singh Batra Vs. M/s Arrena Overseas Pvt. Ltd & Ors.

# SECTION OF THE COMPANIES ACT: 397/398

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
For the Petitioner (s)		: Mr. S. K. Sharma, Advocate Mr. Prayas Aneja, Advocate Mr. Rahul Sharma, Advocate		

For the Respondent (s) : None

#### Order

Request for an adjournment is being made on behalf of the Respondent. On the last date of hearing, it was the petitioner, who had requested for an adjournment. Prior to that both parties requested for an adjournment.

Last opportunity is being granted, failing which the case is liable to be dismissed for non-prosecution and/or without hearing the respondents. No further adjournment shall be granted.

To come up on 12th December, 2017.

(S. K. Mohapatra) Member (T)

(Ina Malhotra)

Member (J)

(Sapna Bhatia)